



2026:AHC:25860

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 398 of 2026

Bhola

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"To issue a writ, order or direction in the nature of Mandamus commanding and directing to the respondent no. 2/Consolidation Officer Sadar District Ballia to decide the Case 0014 of 2026 its computerized Case No. 20265415959030014 (Bhola Versus Nardeshar and others) Under Section 9-A-2 U.P. Consolidation Holding Act Mauja Rampur Chit Pargana Kopa Chit Surki, District Ballia within stipulated period."
3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

February 5, 2026

vkg

(Dinesh Pathak, J.)